
(1987) 10 SC CK 0040

In the Supreme Court Of India

Case No : Civil Appeal No. 1170 of 1987

Ved Prakash

APPELLANT

Vs

Union of India (UOI) and Others

RESPONDENT

Date of Decision : 19-10-1987

Acts Referred:

Citation : AIR 1988 SC 77 : (1988) 36 BLJR 77 : (1987) 4 JT 121 : (1988) LabIC 331 : (1987) 2 SCALE 795(1) : (1987) 4 SCC 584 : (1988) 1 UJ 169

Hon'ble Judges : S. Ranganathan, J;Ranganath Misra, J

Bench : Division Bench

Final Decision : dismissed

Judgement

1. The petitioner challenged the order of his compulsory retirement dated 23rd December, 1985, by filing a writ petition before the Delhi High Court. This SLP is directed against rejection of that writ petition. After hearing learned Counsel for both sides we wanted to look into the documents to satisfy ourselves as to whether there was sufficient material before the Review Committee and the competent authority for coming to the conclusion that compulsory retirement should be directed. The character roll entries, reports and other materials which were before them while taking the impugned decision have been perused by us. The jurisdiction of the court in a matter of this type is limited and we do not think a case has been made out where the High Court should have interfered with the order. In the penultimate paragraph of the judgment of the High Court, the legal position has been appropriately stated. The High Court has taken note of the fact that there was no allegation of mala fide against the authorities who ultimately took the decision to com-cursorily retire the petitioner. The special leave petition, therefore, is dismissed.